

THE HIGH COURT OF MADHYA PRADESH
WP-25611-2018
(Sunny Verma Vs. State of M.P. and others)

Gwalior, Dated : 12-11-2018

Shri Mehmood Khan, counsel for the petitioner.

Smt. Nidhi Patankar, Government Advocate for the respondents No. 1 to 3/State.

Shri G.P. Chaurasiya, counsel for the respondent No. 4

Corpus Ms. Deeksha present in the Court along with her mother Smt. Meena Tomar, respondent No. 4. Corpus is duly identified by respondent No. 4 as well as by the petitioner.

It is submitted by the corpus that her date of birth is 12.10.2000, which is not disputed by respondent No. 4. Thus, it is clear that as on today, the corpus is major more than 18 years of age. It is submitted by the corpus in presence of her mother Smt. Meena Tomar that she wants to go to her matrimonial house along with her husband, the petitioner.

In view of the fact that the corpus is major and is willing to stay with her husband, she is accordingly permitted to go along with the petitioner. The petitioner is also present in the Court and he also assures that he would keep the corpus with him properly.

The petition is finally disposed of with liberty to the corpus to go along with the petitioner.

(G.S. Ahluwalia)
Judge

Abhi